

status pertaining to production, employment and marketing of the Coir Industry.

(c) and (d). Yes, Sir. The Coir Board is implementing a scheme for giving financial assistance to the coir units for spinning of coir yarn, manufacture of coir mats and mattings etc. The scheme envisages extension of financial assistance to coir units in the private sector @ 25% on the cost of machinery and building subject to a maximum of Rs. 1 lakh.

In addition, there is a centrally sponsored scheme for Cooperativisation for extending financial assistance to coir cooperative societies towards share capital assistance, managerial, subsidy, purchase of equipments and marketing assistance.

Coir Board also provides facilities for training the artisans in the manufacture of coir products/spinning of coir yarn at the Board's National Coir Training and Design Centre (NCT&DC) at Kalavoor, Alleppey.

[Translation]

Bharat Yantra Nigam Ltd.

2621. MAJ.GEN.(RETD.) BHUWAN CHANDRA KHANDURI :

SHRI ATAL BIHARI VAJPAYEE :

Will the Minister of INDUSTRY be pleased to state :

(a) whether it is proposed to bifurcate "Bridge and Roof" Company of Calcutta from Bharat Yantra Nigam, Allahabad; and

(b) if so, the reasons therefor and the likely impact of this bifurcation on "Bharat Yantra Nigam"?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DR. C. SILVERA) : (a) and (b). The issue of bifurcation of Bridge and Roof Company, Calcutta from its holding company, Bharat Yantra Nigam Ltd., Allahabad cropped up during consideration of the proposal for financial restructuring of Bridge & Roof. However, no final decision has been taken so far by the Government.

[English]

Pending Cases

2622. SHRI RAMESHWAR PATIDAR :

DR. MUMTAZ ANSARI :

SHRI SOBHANADREESWARA RAO VADDE :

DR. RAMKRISHNA KUSMARIA :

SHRI K. T. VANDAYAR :

Will the PRIME MINISTER be pleased to state :

(a) the total number of cases lying pending in Supreme court and various High Courts during last three years, as on date; State-wise and year-wise;

(b) the details thereof and the reasons therefor;

(c) the total number of new cases registered and disposed of during the period and the annual rate of disposal thereof; and

(d) the steps being taken for speedy disposal of cases?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (c). The available information is furnished in the attached Statements I to V.

(b) and (d). The pendency of cases in Supreme Court/High Courts is due to various complex factors. In order to consider the problem of arrears of cases in courts and find out ways and means to deal with it as expeditiously as possible, a meeting of the Chief Ministers and Chief Justices of the High Courts was held on 4th December, 1993 under the Chairmanship of the Prime Minister. The resolutions adopted in the conference have been commended to all the State Government/UT Administrations and High Courts. The Administration of Justice has been made a plan item, as a Centrally Sponsored Scheme with a view to remove infrastructural bottlenecks coming in the way of expeditious disposal of cases.

The Supreme Court has taken various steps to expedite the disposal of cases, which include grouping together of similar matters and larger groups being given priority in listing, setting apart three days a week for regular hearing matters and constitution of specialised benches etc. The daily working hours of the Supreme Court have also been extended by half an hour.

STATEMENT-I

No. of Cases Instituted, Disposed of and Pending as on 31st December, 1992

Name of the High Court	No. of cases instituted	No. of cases disposed off	No. of cases pending	Percentage of disposal to the institution.
1	2	3	4	5
1. Allahabad	145560	84837	655583	58.3
2. Andhra Pr.	90668	79185	103385	87.3
3. Bombay	94298	85445	189748	90.6
4. Calcutta	60062	52992	222926	88.2
5. Delhi	53722	38158	149617	71.0
6. Guwahati	10397	10123	23001	97.4
7. Gujarat	35481	34558	93632	97.4
8. Hi'chal Pr.	30990	29535	16374	95.3
9. J & K	28963	19125	62623	66.0
10. K'nataka	58078	33313	115455	67.3

1	2	3	4	5
11. Kerala	82543	53036	116128	64.2
12. M.P.	55006	48354	77779	87.9
13. Madras	125962	101224	281385	80.3
14. Orissa	33617	30051	43866	89.4
15. Patna	46571	39573	72157	84.9
16. Punjab & Haryana	70129	65143	102743	92.9
17. Rajasthan	51308	41454	101432	80.8
18. Sikkim	112	100	69	89.2
Total	1073467	846206	2427197	78.8

STATEMENT-II

No. of Cases Instituted, Disposed of and Pending as on 31st December, 1993

Name of the High Court	No. of cases instituted	No. of cases disposed off	No. of cases pending	Percentage of disposal to the institution
1. Allahabad	155448	75705	735326	48.7
2. Andhra Pr.	96484	80056	119813	83.0
3. Bombay	97372	96722	190392	99.3
4. Calcutta	58003	45426	235503	78.3
5. Delhi	55844	66979	138482	120.0
6. Guwahati	13515	12074	24742	89.3
7. Gujarat	39928	36807	96700	92.3
8. H'chal Pr.	34101	30431	20044	89.2
9. J & K	28285	16726	74126	59.8
10. K'nataka	66321	42502	129274	64.1
11. Kerala	85945	59852	142221	69.6
12. M.P.	68371	52705	85443	87.3
13. Madras	132937	100991	313531	76.0
14. Orissa	34584	35189	42261	101.7
15. Patna	65287	51213	86231	78.4
16. Punjab & Haryana	85445	64083	124105	75.0
17. Rajasthan	52685	43562	*82404	82.7
18. Sikkim	153	145	77	94.8
Total	1162691	911221	2650516	78.4

*Figures of pendency changed by the Registry of Rajasthan High Court, after physical verification.

STATEMENT-III

No. of Cases Instituted, Disposed of and Pending as on 31st December, 1994

Name of the High Court	No. of cases instituted	No. of cases disposed off	No. of cases pending	Percentage of disposal to the institution
1. Allahabad	136732	92745	779313	67.8
2. Andhra Pr.	105002	90256	134560	85.9
3. Bombay	99084	88000	201476	88.8
4. Calcutta	51255	44870	241888	87.5
5. Delhi	53981	45850	146613	84.9
6. Guwahati	13736	10491	**27987	76.4
7. Gujarat	22373	19572	*99501	87.4
8. Hi'chal Pr.	14467	17940	16996	124.0
9. J & K	28887	12542	90507	43.4
10. K'nataka	63627	51335	151566	80.6
11. Kerala	86148	58839	169530	68.2
12. M.P.	32243	33060	*84631	102.5
13. Madras	124475	86702	351104	69.6
14. Orissa	31931	26172	47970	81.9
15. Patna	69153	58398	96986	83.4
16. Punjab & Haryana	97684	76609	145180	78.4
17. Rajasthan	43506	33818	**92092	77.7
18. Sikkim	41	42	*76	102.4
Total	1074325	847241	2877976	78.9

*As on 30.6.94

**As on 30.9.94

STATEMENT-IV

Pendency of Cases in High Courts

Name of the High Court	Pendency	As on
1	2	3
1. Allahabad	779313	31.12.94
2. Andhra Pr.	145203	30.6.95
3. Bombay	212820	30.6.95
4. Calcutta	241888	31.12.94
5. Delhi	148878	30.6.95
6. Guwahati	27987	30.9.94

1	2	3
7. Gujarat	97418	30.9.94
8. Himachal Pradesh	16996	31.12.94
9. Jammu & Kashmir	93069	30.6.95
10. Karnataka	154340	30.6.95
11. Kerala	185164	30.6.95
12. Madhya Pradesh	84631	30.6.94

1	2	3
13. Madras	356489	30.6.95
14. Orissa	49916	30.6.95
15. Patna	12026	31.12.94
16. Punjab & Haryana	144028	31.3.95
17. Rajasthan	92092	30.9.94
18. Sikkim	73	30.6.95

STATEMENT-V*Institution, disposal and pendency of cases in the Supreme Court of India*

As on	Pendency of cases (actual number of files)	
	Admission matters	Regular matters
1st August, 1995	20500	20611
1st August, 1994	33645	21635
1st August, 1993	38335	19572

Year	Admission matters (Actual number of files)			Regular matters (Actual number of files)		
	Institution	Disposal	Rate of Disposal	Institution	Disposal	Rate of Disposal
	1992	20435	20234	99%	6251	15613
1993	18778	17166	91%	2870	3718	131%
1994	29271	35853	122%	12775	12037	94%
1995 (as on 1.9.95)	25622	37672	147%	12794	13859	108%

Vacant Posts

2623. SHRIMATI SUMITRA MAHAJAN : Will the PRIME MINISTER be pleased to state :

(a) whether the posts of General Managers in Railways have been lying vacant since long;

(b) if so, the reasons therefor; and

(c) the time by which the Government propose to fill up these posts?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) and (c). Do not arise.

Privatisation of PHCs

2624. SHRI RAM KAPSE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have under consideration, a proposal for privatization of the Primary Health Centres;

(b) if so, the details thereof;

(c) whether the State Governments have been consulted in this regard;

(d) if so, the reactions thereon; and

(e) the time by which the proposal is likely to be finalised?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A R ANTULAY) : (a) No, Sir.

(b) to (e). Question does not arise.